

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
13-03-2023 AT 10:30 AM**

**Company Petition IB/39/2021**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Indian Overseas Bank

**...Financial Creditor**

**VS**

M/s. Adilabad Expressway Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Both sides present. Ld. Proxy Counsel on behalf of the Counsel for FC submitted that the Ld. Counsel for FC on record, is unwell. Hence, at request, matter adjourned to 14.04.2023 as a last chance.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**